GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3191 ANSWERED ON 17TH DECEMBER, 2015

LEVY ON POLLUTION TAX ON COMMERCIAL VEHICLES

3191. DR. K. GOPAL: SHRI PR. SENTHIL NATHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether there is any proposal to levy any charge on vehicles entering Delhi;

(b) if so, the details and status thereof including reasons therefor;

(c) whether there is also a proposal to levy such taxes in other cities undergoing pollution problem; and

(d) if so, the details thereof along with the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a)& (b) Supreme Court of India in the matter of WP(C)13029 of 1985, MC Mehta Vs UOI & Ors. vide its order dated 09.10.2015 had directed the Toll Operators to collect Environment Compensation Charge (ECC) at all the entry points to Delhi, on all light and heavy duty Commercial Vehicles except Passenger vehicles & Ambulances and on vehicles carrying essential commodities that is food stuffs (raw vegetables, fruits, milk & grains) and vehicles carrying Petroleum Products on the following rates:-

- (i) Light duty vehicles etc. and 2 axle trucks = Rs. 700/-
- (ii) 3 axle trucks and 4 axle trucks and above = Rs. 1300/-

Hon'ble Supreme Court has passed the interim order on 16.12.2015 doubling the above rates.

(c)&(d) There is no proposal presently under consideration with the Ministry to levy such taxes in other cities undergoing pollution problem.
